

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 110**

**IA(I.B.C)/1063(CH)2024**

**And**

**CP (IB) No. 159/Chd/Pb/2022**

**IN THE MATTER OF**

**Small Industries Development Bank of ...  
India**

**Petitioner**

**Versus**

**Sanjay Singla ...**

**Respondent**

**Under Section: 95, 60(5), IBC 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Personal : Ms. Eshna Kumar with Mr. Akshat  
Guarantor Maheshwari, Advocates.**

**For the RP : Mr. Harish Taneja, RP in person.**

**ORDER**

Heard the submissions made by the RP as well as the counsel for the Personal Guarantor. With the consent of both the parties, let the matter be posted to 16.05.2024.

Sd/-  
**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**